

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 14 of 2016 in
DFR No. 2405 of 2015**

Dated: 20th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Uttar Pradesh Power Transmission Corporation Ltd. & Ors.
...Appellant(s)**

Versus

**Central Electricity Regulatory Commission
...Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rakesh Bajpai
Mr. Pankaj Saxena (Rep.)

ORDER

IA No. 14 of 2016
(Appl. for leave to file the Appeal)

In this application, the Applicants/Appellants have prayed that they may be permitted to file the appeal against the Order dated 09.10.2015 passed by the Central Electricity Regulatory Commission ("**Central Commission**").

It is pointed out to us that by the impugned Order penalty is imposed on heads of Applicant Nos. 1 and 3. Applicant No.2 was a party to the proceedings before the Central Commission. However, Applicant No.1 was not made a party. Counsel for the Applicants submits that Applicant Nos. 1 and 2 are the same. Hence, he seeks permission to delete Applicant No.2. Permission is accordingly granted. In our opinion, since by the impugned order penalty has been imposed on heads of Applicant Nos. 1 and 3, Applicant Nos. 1 and 3 must be granted permission to file the appeal. Hence, permission to file the appeal is granted to Applicant Nos. 1 and 3.

Learned counsel for the Applicants states that amended memo of parties will be filed during the course of the day.

Registry is directed to number the appeal and list it on **22.01.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson